

ASSAM ACT XXVI OF 1972

THE ASSAM APPROPRIATION (No.V) ACT, 1971

(Received the assent of the Governor on the 9th December, 1971)

[Published in the *Assam Gazette*, Extraordinary, dated the 12th December 1971]

An

Act

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam to the service of the year ending the thirty-first day of March, 1972.

Preamble. Whereas it is expedient to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam to the service of the year ending the thirty-first day of March, 1972.

It is hereby enacted in the Twenty-second year of the Republic of India as follows:—

Short title and commencement. (1) This Act may be called the Assam Appropriation (No.V) Act, 1971.

(2) It shall come into force at once.

Issue of Rupees two crores and fifty lakhs out of the Consolidated Fund of the State of Assam for the year 1971-72. 2. From and out of the Consolidated Fund of the State of Assam, there shall be paid and applied sums not exceeding those specified in column (2) of the Schedule amounting to the sum of Rupees two crores and fifty lakhs towards defraying the charges which will come in course of payment during the year ending the 31st day of March, 1972 in respect of the services specified in column (1) of the Schedule.

Appropriation. 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the 31st day of March, 1972.

SCHEDULE

Services and purposes by Major Heads	Sums not exceeding
(1)	(2)

125. Appropriation to the Contingency Fund.	Rs.2,50,00,000
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Repeal and
Saving.

4. (1) The Assam Appropriation Ordinance, 1971
is hereby repealed.

Assam
Ordinance
V of 1971.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance as repealed shall be deemed to have been done or taken under this Act as if this Act had commenced on the twenty-ninth day of June, 1971 (date of promulgation of the Ordinance).

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ASSAM ACT XXVII OF 1971

THE ASSAM KHADI AND VILLAGE INDUSTRIES BOARD
(AMENDMENT) ACT, 1970

(Received the assent of the Governor on the 14th December, 1971)

[Published in the *Assam Gazette*, Extraordinary, dated the 17th December 1971].

An

Act

to amend the Assam Khadi and Village Industries
Board Act, 1955

Preamble. Whereas it is expedient further to amend the Assam Khadi and Village Industries Board Act, 1955, hereinafter called the principal Act, in the manner hereinafter appearing; Assam Act
XVI of
1955.

It is hereby enacted in the Twenty-first Year of the Republic of India as follows:—

Short title,
extent and
commence-
ment.

1.(1) This Act may be called the Assam Khadi and Village Industries Board (Amendment) Act, 1970.